

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:248
ANSWERED ON:23.11.2012
REVENUE GAP CREATED BY CONCESSIONS
Rajesh Shri M. B.

Will the Minister of FINANCE be pleased to state:

(a) the details of fresh tax/duty concession provided to the corporate sector in the Budget 2012-13 alongwith its impact on collection; and

(b) the steps taken or proposed to be taken thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRi S.S. PALANIMANICKAM)

(a): Indirect taxes, `by nature` are imposed on goods and services and are not imposed on individuals or corporate. Exemptions from customs duty and central excise duty are granted to goods in general. Likewise, exemption from service tax is granted to services in general. Exemptions are not provided to the corporate sector as such. However, so far as direct taxes are concerned, the details of fresh tax concessions provided to corporate sector in the Budget 2012-13 are given in Annexure. Its impact on collection are estimated to result in net revenue loss of Rs.4500 crore for the year.

(b): To implement the concessions given in Annexure, rules and guidelines wherever possible have been notified.